Demand for making firms liable to pay compensation for defective drugs and devices

SHRI MD. NADIMUL HAQUE (West Bengal): Hon. Chairman, the recent development of patients undergoing revision surgeries due to faulty hip implants by a pharma giant has caused much grief to the patients and their families. In this case, the onus is on the Union Government to make such companies liable to pay compensation in case of defective devices and drugs. Unfortunately, ensuring the legal compulsion for compensation has to be done through a court case invoking tort law, product liability law and consumer protection law. This is because there are no specific legal provisions in the existing Drugs and Cosmetics Act, 1940 and the set of rules under the said Act to provide compensation to the patients in such cases. Under the existing law, companies pay compensation only in case something goes wrong during a clinical trial. Hence, the need of the hour is to make changes in the existing law through an amendment, which would enable automatic compensation to patients for harm done by any defect in a product or because a manufacturer compromised on quality and safety. India needs to be aligned with the best global practices. The moment any product is found to be defective or substandard, it must be withdrawn from the market promptly. And any damage caused has to be compensated to the consumer. Making these changes will lead to more transparency and better checks for patient safety. I would, therefore, urge the Government to take proactive steps in this regard.

MR. CHAIRMAN: These were Zero Hour submissions and Special Mentions for today. I compliment all of you for the little concern that has been shown.

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): We are happy that the appreciation is coming from the Chair.

MR. CHAIRMAN: The Chairman always appreciates when there is no depreciation. Thank you very much. We are going to the Question Hour.

ORAL ANSWERS TO QUESTIONS

Q. No. 226 [*The Questioner was absent.*]

Physical education centres in Punjab

*226.SARDAR BALWINDER SINGH BHUNDER: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of physical education centres in Punjab;

(b) whether Government is considering to open more such centres there; and

(c) if so, the locations thereof and by when the same are likely to be opened?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) The Department of School Education and Literacy, Ministry of Human Resource Development does not have a policy for opening of physical education centres. Further as per the State Government of Punjab, no physical education centres are run by the State Education Department. The Department of Sports, Government of India does not have any physical education centres in Punjab.

(b) and (c) Do not arise.

श्री सभापति: प्रश्न संख्या 226, सरदार बलविंदर सिंह भुंडर। क्वेश्चनर उपस्थित नहीं हैं। श्रीमती विप्लव ठाकुर।

श्रीमती विप्लव ठाकुर: माननीय सभापति महोदय, इन्होंने जो उत्तर दिए हैं, उसमें कहा कि कोई ऐसा प्रपोज़ल नहीं है, न ही पंजाब सरकार का है। मैं यह जानना चाहती हूं कि हम स्पोटर्स को इतना ज्यादा बढ़ावा देना चाह रहे हैं और स्पोर्ट्स के लिए फिज़िकल एजुकेशन देना और उनका फिज़िकली तन्दुरुस्त होना बहुत ज़रूरी है, इस बात को ध्यान में रखते हुए क्या भारत सरकार फिज़िकल सेंटर्स खोलने की पॉलिसी बनाएगी? क्योंकि मैं यह समझती हूं कि यह बच्चों को आगे लाने में बहुत ज़रूरी है।

श्री प्रकाश जावडेकर: विप्लव जी ने बहुत महत्वपूर्ण मुद्दा उठाया है, जिससे मैं सहमत हूं कि फिज़िकल एजुकेशन व्यक्ति विकास का एक सबसे अहम मुद्दा है, लेकिन आज करिकुलम को बोझ और बहुत सारे स्कूलों में सहूलियत न होना, इन सभी कारणों से अनेक स्कूलों में स्पोर्ट्स कुछ भी नहीं खेला जाता है, जो गंभीर मसला है और इसलिए हमने सीबीएससी द्वारा सभी स्कूलों में एक घण्टा अनिवार्य रूप से फिज़िकल एजुकेशन, यानी फिज़िकल एक्टिविटी होनी चाहिए, यह कहा है और दूसरा महत्वपूर्ण हिस्सा यह है कि स्पोर्ट्स के लिए हमने सरकारी स्कूलों को 5 हज़ार रुपये से 25 हज़ार रुपये तक हर साल, यानी 5 सौ करोड़ रुपये की लागत से हर स्कूल में स्पोर्ट्स इक्विपमेंट्स खरीदने के लिए इस बार नई योजना 'समग्र शिक्षा' शुरू की है, उसमें यह अनुश्रुत है।

श्री हुसैन दलवई: सर, सबसे बड़ी प्रॉब्लम ग्राउण्ड की है, स्कूल के लिए ग्राउण्ड नहीं होता है। मेरा एक सजेशन है, मंत्री महोदय को प्रयास करना चाहिए कि हर गाँव में कम से कम एक हैक्टेयर जगह एक ग्राउण्ड और रीक्रिएशन के लिए रखनी चाहिए और स्कूल में बच्चों के खेलने के लिए इंतज़ाम होना चाहिए। क्या यह सरकार इसके बारे में विचार करेगी?

श्री प्रकाश जावडेकर: सरकारी और प्राइवेट स्कूलों को मिलाकर लगभग 13 लाख स्कूल देश में है। उनमें आधे से ज्यादा लोगों के पास खुद के ग्राउण्ड के जैसी सुविधा है, लेकिन आधे से ज्यादा में नहीं है, इसलिए this is a suggestion for action.

SHRI SUBHASHISH CHAKRABORTY: Sir, through you, I want to know from the hon. Minister whether there is any specific physical education syllabus recommended by the Ministry to ensure that the training in athletics and sports begins at the school level itself and the minimum qualification recommended for physical education teachers.

श्री प्रकाश जावडेकर: फिज़िकल एजुकेशन टीचर्स जहां है, वहां फिज़िकल एजुकेशन की एक्टिविटी होनी चाहिए। एक दिन प्रधान मंत्री ने जब छात्रों से सवाल किया, उन्होंने भरे हुए विज्ञान भवन के ऑडिटोरियम में पूछा कि रोज़ तीन बार खेलने के कारण किसको पसीना आता है, तो एक हाथ भी ऊपर नहीं उठा। इसका मतलब लोग खेलते नहीं है, तभी प्रधान मंत्री जी ने कहा केवल कंप्यूटर, मोबाइल, टी.वी. और किताब ही पढ़ाई नहीं है, पढ़ाई ग्राउण्ड में भी होती है और महत्वपूर्ण है, इसलिए हम एक तरफ करिकुलम भी कम कर रहे हैं और दूसरी तरफ फिज़िकल एजुकेशन, वैल्यु एजुकेशन, लाइफ स्किल एजुकेशन और एक्सपीरिएंशल लर्निंग को जगह दे रहे हैं।

Facilities in LIG flats of DDA

*227.SHRI P. BHATTACHARYA: Will the Minister OF HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government is aware that the LIG flats allotted in Sector 23B Dwarka under DDA Housing Scheme 2014 and 2017 do not have any proper connectivity and they lack basic amenities;

(b) if so, the details of remedial measures taken to provide proper public transport system, primary health centres, parking spaces, markets, parks, etc.; and

(c) by when the above mentioned basic facilities would be made available for the residents?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) The Delhi Development Authority (DDA) has informed that the public transport system is functional and available upto Pochanpur village in Sector-23 B Dwarka, which is approximately 300 to 400 metres away from the LIG flats in that sector. There are 15 shops in the Sector-23 B LIG flats Dwarka, out of which 03 have been allotted to Kendriya Bhandar and 03 for NAFED outlet with a Mother Dairy milk booth functional. Facilities like Primary Health Centers, Parking space, Markets, Parks etc. are also available in the area around the Sector. In order to further improve the basic